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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Review Petition No.145/94

in

Original Application No.757/94.

11858
11859

Miss.Vasanti P.Parmar.

... Applicant.

V/s.

The Chief Producer Films
Division, Bombay & Ors.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

ORDER ON REVIEW PETITION BY CIRCULATION :

Tribunal's Order :

1/12/94

(Per Shri M.S.Deshpande, Vice-Chairman)

This Review Application is in respect of the Judgment dt. 25.8.1994 in O.A. No.757/94 by which the challenge to the transfer of the applicant was not accepted. Several contentions have been raised by the present Review Application. I have considered each of those contentions and I do not think that the contentions raised make out a case for reviewing the earlier decision. The burden of the allegation is that there was an error in the Judgment. If that is the position, the remedy is not by a review application, but otherwise. The Review Application is dismissed.



Certified True Copy

Date 15.12.94

Section Officer

Central Admin. Tribunal,
Bombay Bench.

(M.S.DESHPANDE)
VICE-CHAIRMAN

COPY TO :-

B. 1. Miss Vasanti.P.Parmar, C/O Smt. N.V.Masurkar,
Advocate for the Applicant. -By post-Applicant
2. Ministry of I & B, through Shri J.G.Sawant,
Advocate for the respondents.

Received copy for J.G.Sawant

S.B.Bankar

15.12.94

SECTION OFFICER.

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OJ

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(M.S.DESHPANDE)
VICE-CHAIRMAN

B.